

EXTRAORDINARY

REGD. NO. JK-33



**THE  
JAMMU AND KASHMIR GOVERNMENT GAZETTE**

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Separate paging is given to this part in order that it may be filed as a  
separate compilation.

**PART III**

**Laws, Regulations and Rules passed thereunder.**

GOVERNMENT OF JAMMU AND KASHMIR  
CIVIL SECRETARIAT—DEPARTMENT OF LAW, JUSTICE AND  
PARLIAMENTARY AFFAIRS  
(*Legislation Section*)

Jammu, the 04th December, 2018.

The following Act has been assented to by the Governor on  
04th December, 2018 and is hereby published for general information :—

**THE JAMMU AND KASHMIR STATE PARTNERSHIP  
(AMENDMENT) ACT, 2018**

(Governor Act No. XXIX of 2018)

[04th December, 2018.]

Enacted by the Governor in the Sixty-ninth Year of the Republic of  
India.

An Act to amend the Jammu and Kashmir State Partnership Act, Samvat 1996.

In exercise of the powers vested under Proclamation No. P-1/18 of 2018 dated 20th June, 2018, the Governor is pleased to enact as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir State Partnership (Amendment) Act, 2018.

(2) It shall come into force from the date of its publication in the Government Gazette.

2. *Amendment of section 71, Act No. V of Samvat 1996.*— In section 71 of the Jammu and Kashmir State Partnership Act, Samvat 1996 (hereinafter referred to as 'the principal Act'),—

(i) the colon (:) at the end of sub-section (1) shall be substituted by full stop (.) ; and

(ii) the proviso to sub-section (1) shall be omitted.

3. *Omission of Schedule-I, Act No. V of Samvat 1996.*—Schedule-I appended to the principal Act shall be omitted.

SATYA PAL MALIK,

Governor.

(Sd.) ASHISH GUPTA,

Deputy Legal Remembrancer,

Department of Law, Justice and Parliamentary Affairs.